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* IN THE HIGH COURT OF DELHI AT NEW DELHI

% *Date of Decision: 31.07.2025*

+ CRL.M.C. 2908/2025

MALKIT SINGH @ MONEY @ MANNY SINGH & ORS.

.....Petitioners

Through: Ms. Sadhna Singh, Advocate

versus

THE STATE GOVT OF NCT OF DELHI & ANR.Respondents

Through: Mr. Nawal Kishore Jha, APP for the

State with SI Ankur, PS Tilak Nagar Mr. Ashish Pratap singh, Advocate

for R2

CORAM: JUSTICE GIRISH KATHPALIA

JUDGMENT (ORAL)

- 1. Petitioners seek quashing of FIR No.178/2017 of PS Tilak Nagar for offence under Section 498A/406/34 IPC on the ground that the complainant *de facto* (*respondent no. 2*) has compromised the disputes with the petitioners.
- 2. Statements of petitioners and respondent no. 2 have already been recorded by the concerned Joint Registrar. I have again spoken with petitioner no. 1 and respondent no. 2 present in court and it is stated by them that now, having compromised all their disputes, they are living together





happily and also have a daughter currently aged 04 years. Respondent no. 2 submits that she does not wish to pursue prosecution of petitioners.

- 3. Having spoken with the parties, I am satisfied that it would be in the interest of justice not to push them through trial.
- 4. Therefore, the petition is allowed and accordingly, the FIR No.178/2017 of PS Tilak Nagar for offence under Section 498A/406/34 IPC and proceedings arising out of the same are quashed.

GIRISH KATHPALIA (JUDGE)

JULY 31, 2025/as